

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 209

(IB)-1397(PB)/2019

**IA-109/2024, RA-11/2024, IA-896/2024,
IA-898/2024, IA-4521/2023, IA-5623/2021,
IA-3463/2020, IA-1727/2021, IA-5646/2022,
IA-5783/2021, IA-5884/2021, IA-6019/2021,
IA-44/2022, IA-2311/2022, IA-2812/2022,
IA-966/2022, IA-3218/2022, IA-907/2023,
IA-1758/2021, IA-2595/2022, IA-1607/2023,
IA-2137/2023, IA-2246/2023, IA-1860/2023,
IA-1861/2023, IA-2915/2023, IA-3168/2023,
IA-4079/2023, IA-4219/2021, IA-1733/2021,
IA-1735/2021, IA-3607/2022, IA-1732/2021,
IA-548/2022, IA-5774/2022, IA-5775/2022, IA-4269/2020,
IA-4268/2020**

IN THE MATTER OF:

Diamond Traexim Pvt Ltd

...

Appellant

Versus

Indirapuram Habitat Centre Pvt Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 30.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

: Ms. Jasmine Damkewala, Mr. Advait Joshi,
Advs.
Adv. Deepak Joshi in IA-109/2024.
Mr. Dhruv Gupta, Adv in IA-5884/2021.
Adv. U K Singhal for the Applicant in IA No.
548/2022 and IA No. 2812/2022.
Adv Mudit Gupta, Adv. Chetanya Kapoor in IA-
2915/2023.
Adv. Anshuj Dhingra and Adv. Ms. Shubhangda
Singh for Applicant in IA-1860/2023 and IA-
1861/2023.
Mr. Abhishek Garg, Mr. Yash Gaiha, Mr. Ranesh
Mankotia in IA-3218/2022.
Adv Karan Grover in IA-966/2022.
Adv Akshay Chowdhary Adv in IA-
2246/2023, IA-2137/2023.
Adv. R K Gupta in IA-3607/2022.

Adv. Shyam Kishan Saraf in IA-4219/2021 IA-907/2023.

Adv. Minal Harsh Vardhan, Adv. Yogender Singh in IA-6019/2021, IA-44/2022.

Adv. Varsha Banerjee in IA-2311/2022.

Adv. Manish Sharma, Adv. Rishabh Singh in IA-2857/2022, IA-2844/2022.

Adv. Eashna Kumar, Adv. Akshat Maheshwari in RA-11/2024, IA-896/2024, IA-808/2024, IA-5334/2022, IA-5335/2022, IA-5338/2022, IA-2568/2021, IA-5783/2021.

Adv. Akshay Srivastava, Adv. Vivek Kumar in IA-4269/2020, IA-4268/2020.

For the Respondent : Adv Shivambika Sinha for Madhuvan Tie Up Pvt. Ltd., Respondent No.1 in IA-3463/2020.

For the Kotak Mahindra Bank : Mr. Abhishek Kumar, Advocate

For the SRA : Adv. Sumit Bindal along with Ms. Mona

For the RP : Adv. Narender Kumar Sharma, Adv. Praful Jindal, Adv. Sharurya Sharma, Adv. N. K. Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-11/2024: For the reasons stated therein, **the RA is allowed** and the IA-5778/2022 is restored to its original position.

IA-109/2024, IA-896/2024, IA-898/2024, IA-4521/2023, IA-5623/2021, IA-3463/2020, IA-1727/2021, IA-5646/2022, IA-5783/2021, IA-5884/2021, IA-6019/2021, IA-44/2022, IA-2311/2022, IA-2812/2022, IA-966/2022, IA-3218/2022, IA-907/2023, IA-1758/2021, IA-2595/2022, IA-1607/2023, IA-2137/2023, IA-2246/2023, IA-1860/2023, IA-1861/2023, IA-2915/2023, IA-3168/2023, IA-4079/2023, IA-4219/2021, IA-1733/2021, IA-1735/2021, IA-3607/2022, IA-1732/2021, IA-548/2022, IA-5774/2022, IA-5775/2022, IA-4269/2020, IA-4268/2020:

Ld. Counsel for the RP is directed to upload the convenient performa on DMS of this Tribunal.

It is already 1:30 pm and for certain circumstances, the judicial work has been suspended for half day (afternoon). In the wake, the hearing is deferred to 22.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**